भी सरद वादव : भाष्यक महोदव, मुझे वह यह कहना है कि ...

MR. SPEAKER: No, no. You have to give notice ....

भी शरद वादव : आपको मैं 25 बार देता हं, आप मेरी बात नहीं सुनते है।

MR. SPEAKER: You have to give earlier notice to the Speaker.

औ शरद यादव . प्रघ्यक्ष महोदय, कल जो हुछा, जयप्रकाल की की जो खबर छपी थी ....

MR. SPEAKER: No. 1 am not allowing you. I have allowed Adjournment Motion to be fixed on Monday.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Sir, on a point of order....

MR. SPEAKER · All right, what is the point of disorder?

SHRIMATI PARVATHI KRISH-NAN: Shri Jyotirmoy Bosu called the House a circus. I object to that. We might wish to be a performer in a circus, but this Parliament is not a circus, Sir.

को कुव्य डूनार गोयल यह रिपोर्ट नेतनल को-सापरेटिव यूनियन प्राफ इंडिया की है। इसकी रिपोर्ट धनी तक सबन पटस पर रखने की प्रैसिटस नहीं रही है क्योंकि यह को-पापरेटिडम की है पहले यह एन्वेम्पटेड थी। बाद में कमेटी की जब स्पत्ते कि रिपोर्ट हुई कि सारी टेवल पर रखी जानी चाहिंगे, तो लेटेस्ट जैसे इल्कामेंडन मिली, उसके बाद तुरन्त सन्ना पटल पर रख दी गई। इसमें देरी नहीं की नई है।

MR. SPEAKER: He says, for the first time they have now laid it. Earlier it was not done. Anyway, they are starting a new practice. It is a good practice.

SHRI JYOTIRMOY BOSU: Why after two years time?

SHRI KRISHNA KUMAR GOYAL: No question of two years. We are starting it just now. MR. SPEAKER: Item No. 4, Shri Sher Singh.

Papers Laid

NOTIFICATION UNDER NAVY ACT, 1957

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy of Notification No. SRO 75 (Hindi and English versions) published in Gazette of India dated the 10th March, 1979, containing corrigendum to Notification No. S.R.O. 57 dated the 24th February, 1979, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-4141/79].

MR. SPEAKER: Item No. 5, Shri Zulfiquarullah.

SHRI JYOTIRMOY BOSU: I have given you notice. Mr. Speaker. A11 the levies are being clinched through these notifications. These are some very important matters. Already the people are under the burden of price rise. People are already groaning due to the second devaluation of the Indian rupee You have made an observation earlier from the chair saying that the gazettes must be in the hands of the Members before these papers are laid on the Table of the House so that the Members can have a look on them and come prepared. Where are the gazettes? You are allowing this sort of latitude to the Ministers, while you are controlling us with a ruthless hand.

MR. SPEAKER: 1 wish, I could do that at least with you.

SHRI JYOTIRMOY BOSU: You kindly ask the hon. Minister to explain why the gazettes did not reach the hands of the Members before this item was entered on the order paper ... (Interruptions) In these notifications, there are wonderful provisions pertaining to biscuits, toothpaste, tooth brushes setc......

MR. SPEAKER: You cannot go on like this.

# 265 Papers Laid CHAITR

SHRI JYOTIRMOY BOSU: We have not received the gazettes. This item should be withheld till such time you get a confirmation from us that we have received the gazettes.

MR. SPEAKER: We will check up.

SHRI JYOTIRMOY BOSU: Sir, you have made an observation earlier that these gazettes must reach the Mcmbers before the papers are laid on the Table of the House This item should be withheld till such time you get a confirmation that we have received copies of the gazette. Let your Secretary be directed to ascertain from us whether we have received the gazettes or not.

MR. SPEAKER · I will look into your complaint.

SHRI JYOTIRMOY BOSU: Let it be withheld till then; we would not allow this to be laid on the Table today.

भीमती झहिल्या पी0 रांगलेकर : (वस्वई उत्तर-मध्य) · झध्यक्ष महोदय, मैने भी डम बारे में झावजेक्शन किया है ।

MR. SPEAKER: I have postponed this item to Monday.

भी सरद यादव (जवलपूर) : म्राध्यक्ष महोदय मेरा पायंट भाफ भाकंर है। कल हाउस में जो कुछ हुमा, उसमें भाप तो सीरियम थे, म्राप को तो पता था कि 'जेपी' की मूत्यु हो गई है, तो देव भर में स्टेट मोनिंग क्यों नहीं डिक्सेयर की गई ? (ब्यवद्यान)

MR. SPEAKER: The matter is listed for Monday.

भी मनीरान बानड़ी: (नपुरा) भध्यक्ष महोदय, घाप उन्हें बोलने क्यों नही देते है ? घाप उन्हें सुनते क्यों नही हैं ? (क्यूज्यान)

MR. SPEAKER: You should not be an advocate for everybody. The matter will be taken up in the form of adjournment motion on Monday....

## (Interruptions) \*\*

MR. SPEAKER: Do not, record. You must give notice to me.

\*\*Not recorded.

You should have given notice to me. You must give notice to me.

### (Interruptions) \*\*

MR. SPEAKER: Without notice, I won't allow anything. Now Mr. Narasimha Rao.

### (Interruptions)\*\*

MR. SPEAKER: Give me notice. I will consider that. Without notice, I will not.

#### 12.10 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

#### STATEMENTS

SHRI P. V. NARASIMHA RAO (Hanamkonda): I beg to lay on the Table, a copy each of the following statements (Hindi and English versions):

(1) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Twenty-third Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Hundred and ninety-seventh Report (Fifth Lok Sabha) on Trade Fairs and Exhibitions.

(2) Statement showing replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Sixty-ninth Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Two Hundred and thirtieth Report (Fifth Lok Sabha) on Expansion of Mormugae Port.